## SHRI RAJNARAIN: It is Rs. 17.

SHRI C. D. PANDE: If it is 17, as the hon. Member has said, it is much worse. If these varying prices are there in the region, it happens in the economic sphere that the maximum price paid for the raw material in one place determines the sale price of the finished product. If the price of sugar is based on a price of Rs. 15 or Rs. 17 for cane in western UP, how will you mop up the extremely big margin to producers in eastern UP and how will you give relief to the consumers? In other places it is not Rs. 15. In eastern UP it is only Rs. 9.50, whereas in western UP it is Rs. 15, and the price of sugar will be fixed on the basis of Rs. 15. That generally happens. You may say 'No', but the maximum price paid for the raw material determines . . .

SHRI MORARJI R. DESAI: You are also giving a lecture.

SHRI C. D. PANDE: How will you reconcile the lower price paid for cane in one place with the higher price that they will get from the sale of sugar?

SHRI ANNASAHEB SHINDE: We do not think that, under the partial decontrol policy, there would be uniformity in the prices all over the country. Some disparity is bound to be there. Factories are not expected to produce fixed quantities. Different factories may have different quantities (Interruptions). Please listen, The puantities which would be available from factories for free sale would be different. So, naturally, some of the factors would be taken care of by that.

SHRI C. D. PANDE: Mr. Chairman, it is not a question of my question being answered or not, but it has not been understood. My question has not been understood in the same light as I have put it.

SHRI JAGJIVAN RAM: As far as his question is concerned, a very relevant answer has been given by my friend. Under the system of decontrol, we do not fix the price of that commodity. It will have to be left to the market mechanism and the price of sugarcane is not uniform throughout the country. As I have said, it is being paid much more than Rs. 2.75 fixed as the minimum price. In certain areas it is

Rs. 4, in certain areas it is Rs. 4.50, in certain areas it is Rs. 5 and in certain areas it is more than that.

But it will depend upon at what price the maximum quantity for free sale is produced, and that will determine the market price of free sugar in the open market. It is not necessarily going to be determined on the basis of Rs. 15.

MR. CHAIRMAN: No more on this. We have devoted forty minutes on this.

RULING OF CHAIRMAN RE A POINT OF PRIVILEGE RELATING TO A NEWS ITEM PUBLISHED IN THE 'TIMES OF INDIA'

MR. CHAIRMAN: At the sitting of the House on November 24, 1967, Shri Rajnarain sought to raise a question of privilege in relation to a news item appearing in the "Times of India" of that date. I observed at that time that Shri Rajnarain should give me a notice in writing. Shri Triloki Singh and Shri Rajnarain submitted a notice on the same day.

After receiving the notice, I directed the Secretary to write to the Editor of the "Times of India" and enquire from him whether he wished to say anything in the matter before I took further action. The Resident Editor of the newspaper has, in his reply dated November 28, 1967, made the following submission:

"I want to assure the honourable Chairman of the Rajya Sabha that in publishing the particular passage in the report it was far from our intention to attribute any motive to Mr. Lokanath Misra or any other honourable member of the Rajya Sabha. If, however, the passage in question has, by any chance, been misunderstood, I want to express my sincere regret for the inadvertence in publishing the passage.

I do want, once again, to assure the honourable Chairman of the Rajya Sabha that the "Times of India" has always stood for protecting the dignity and privileges of India's sovereign Parliament and would never say or do anything that would in any way detract from its dignity." [Mr. Chairman]
In view of this expression of regret
by the Editor, I feel that the matter
need not be pursued further and should
be treated as closed.

श्री राजनारायण (उत्तर प्रदेश) : मैंने जो प्रिविलेज मोशन मूब करने का नोटिस दिया था, तो मेरा मक्सद यह नही था कि कोई मजा दी जाय। जब अखबार वाल यह समझ लते हैं कि उनके कर्तव्य क्या ह, तो मैं भी यह उचित समझता हूं कि इस मैंटर को अब ाप कर दिया जाय क्यों कि हम ममझत ह कि जनतंत्र में अखबार पब्लिक ओपीनियन बनाने के सबसे बड़े साधन है। हमें अखबारों से यहीं उम्मीद है कि वे हम लोगों को कभी गलत तरीके से न रबे। मुझे इतना ही निवेदन करना है और अखबार की तरफ से जो पत्र आपको लिखा गया है, उसको आपने यथावत स्वीकार कर लिया है, इसमे हमको प्रसन्तता है।

## PAPERS LAID ON THE TABLE

5.3

Annual Report and Accounts (1966-67) of the Life Insurance Corporation of India and related papers

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI): Sir I beg to lay on the Table, under section 29 of the Life Insurance Corporation Act, 1956, a copy of the Annual Report and Accounts of the Life Insurance Corporation of India for the year ended the 31st March, 1967, together with the Auditors' Report on the Accounts. [Placed in Library. See No. LT-1792/67.]

THE NAVAL CEREMONIAL, CONDITIONS OF SERVICE AND MISCELLANEOUS (5TH AMENDMENT) REGULATIONS, 1967

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI M. R. KRISHNA): Sir, I beg to lay on the Table, under section 185 of the Navy Act, 1957, a copy of the Ministry of Defence (Navy Branch) Notification S.R.O. No. 25-E, dated the 29th October, 1967, publishing in the Naval Cere-

monial, Conditions of Service and Miscellaneous (5th Amendment) Regulations, 1967. [Placed in Library. See No. LT-1756/67.]

Annual Report and Accounts (1966-67) of the Agricultural Refinance Corporation and related papers

SHRI MORARJI R. DESAI: Sir, I beg to lay on the Table a copy of the Annual Report and Accounts of the Agricultural Refinance Corporation for the year 1966-67, together with the Auditors' Report on the Accounts, under sub-section (2) of section 32 of the Agricultural Refinance Corporation Act, 1963. [Placed in Library. See No. LT-1795/67.]

MINISTRY OF FINANCE (DEPARTMENT OF REVENUE AND INSURANCE) NOTIFI-CATIONS

SHRI MORARJI R. DESAI: Sir, I also beg to lay on the Table:—(a) A copy each of the following Notifications of the Ministry of Finance (Department of Revenue and Insurance), under section 159 of the Customs Act, 1962:—

- (i) Notification S.O. No. 4053, dated the 18th November, 1967.
- (ii) Notification G.S.R. No. 1725, dated the 10th November. 1967.

[Placed in Library See No. LT-1796/67 for (i) and (ii).]

- (b) A copy each of the following Notifications of the Ministry of Finance (Department of Revenue and Insurance), under section 159 of the Customs Act, 1962 and section 38 of the Central Excise and Salt Act, 1944:—
  - (i) Notification G.S.R. No. 1727, dated the 18th November, 1967, publishing the Customs and Central Excise Duties Export Drawback (General) Fifty-eighth Amendment Rules, 1967.
  - (ii) Notification G.S.R. No. 1728, dated the 18th November, 1967, publishing the Customs and Central Excise Duties Export Drawback (General) Fifty-ninth Amendment Rules, 1967.